

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 885 of 2020**

**IN THE MATTER OF:**

**Varrsana Ispat Ltd.-in Liquidation  
(through Mr. Anil Goel, Liquidator)**

**....Appellant**

**Vs**

**Varrsana Employee Welfare Association & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Nipun Gautam and Mr. Kanishk Khetan,  
Advocates with Mr. Anil Goel, Liquidator.**

**For Respondents: Mr. Abhijeet Sinha, Mr. Akshat Singh, Mr. Patita  
Paban Bishwal and Mr. Rishav Banerjee, Advocates  
for R-1.**

**Mr. Shaunak Mitra, Ms. Nattasha Garg and Mr.  
Neeraj Gupta, Advocates for R-8.**

**O R D E R**

**(Through Virtual Mode)**

**15.10.2020:** Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

At this stage, notice on behalf of Respondent No. 1/ Caveator is waived and accepted by Mr. Akshat Singh, Advocate. Caveat No. 329 of 2020 stands discharged. Notice on behalf of Respondent No. 8 is waived and accepted by Mr. Shaunak Mitra, Advocate. No further notice be served upon Respondent Nos. 1 & 8. Other Respondents are stated to be Proforma Respondents. Appellant will take steps to serve notice *dasti* or through any available mode on these Respondents.

Respondent No. 1 and 8 may file their reply affidavits within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, may also be filed alongwith their pleadings.

List the appeal 'for admission (after notice)' on **23<sup>rd</sup> November, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*